

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 236/2024/EZ

EARLIER OA 1337/2024/PB



NEWS ITEM TITLED SILIGURI PROTESTS OF SIKKIM WASTE RAISES
HEALTH AND ENVIRONMENTAL CONCERNS APPEARING IN THE
TELEGRAPH ONLINE DATED 12.11.2024

VERSUS

SILIGURI MUNICIPAL CORPORATION

Affidavit on behalf of SILIGURI MUNICIPAL CORPORATION

I, Tshering Y. Bhutia, daughter of Norbu Dadul Bhutia, aged about 34 years, by faith Buddhist, by occupation Service (Commissioner of Siliguri Municipal Corporation), having office at Baghajatin Road, Siliguri, Post Office and Police Station – Siliguri, District – Darjeeling, Pin – 734001, do hereby solemnly affirm and say as follows –

1. I am at present holding the post of the Commissioner, Siliguri Municipal Corporation. I have been impleaded as the respondent no.1 in the said original application. I have made myself acquainted with the facts and circumstances of the cases. I am competent to affirm this affidavit.

Debasis Chakrabarty
Notary Govt. of India
Siliguri, Darjeeling
Reed. No. 13792

5 MAR 2025

In response to the order passed by the Hon'ble National Green Tribunal Eastern Zone Bench, Kolkata, in the Original Application No.236/2024/EZ dated 30.01.2025, it is hereby stated that as reported in The Telegraph online newspaper dated 12.11.2024 the wastes have been

dumped at Farabari which is located in Phansidewa subdivision of Darjeeling district in West Bengal. Farabari village in Phansidewa subdivision of Darjeeling district falls under the "Ghospukur" Gram Panchayat. Such area is beyond the territorial jurisdiction of Siliguri Municipal Corporation.

The statements made in the above paragraphs are true to the best of my knowledge.

Prepared in my office
Debeshi Oher
Advocate

Shree
Commissioner
Siliguri Municipal Corporation
Deponent

Identified by me.

Debeshi Oher
Advocate

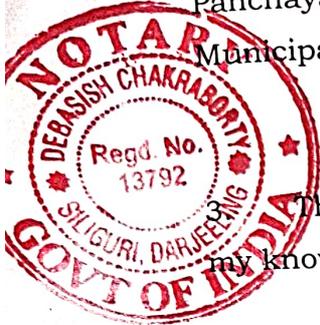
Solemnly affirmed before me
on this theday of February, 2023

Debeshi
NOTARY/COMMISSIONER

Debasish Chakraborty
Notary Govt. of India
Siliguri, Darjeeling
Regd. No 13792

5 MAR 2025

AFFIDAVIT
Solemnly Affirmed before me
By T.Y. Bhutia
of Siliguri
Identified by ✓
This the 5th Day of March 2025
at _____ am/pm



Shruti
Commissioner
Siliguri Municipal Corporation

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 236/2024/EZ

**NEWS ITEM TITLED SILIGURI
PROTESTS OF SIKKIM WASTE
RAISES HEALTH AND
ENVIRONMENTAL CONCERNS
APPEARING IN THE TELEGRAPH
ONLINE DATED 12.11.2024**

VERSUS

SILIGURI MUNICIPAL CORPORATION

**Affidavit on behalf of Siliguri
Municipal Corporation.**

Advocate-on-Record:

Mr. Deborshi Dhar, Advocate
High Court, Calcutta,
Circuit Bench at Jalpaiguri
Phone No. 9051195767
Email: deborshid69@gmail.com

Shukla.

Commissioner
Siliguri Municipal Corporation

VAKALATNAMA
NATIONAL GREEN TRIBUNAL, EASTERN ZONE, KOLKATA

O.A. No.236/EZ/2024

NEWS ITEM TITLED SILIGURI PROTESTS OF SIKKIM WASTE RAISES
HEALTH AND ENVIRONMENTAL CONCERNS APPEARING IN THE
TELEGRAPH ONLINE DATED 12 11 2024

Vakalatnama on behalf of the COMMISSIONER, SILIGURI MUNICIPAL
CORPORATION, Respondent No. 1

Vakalatnama, I/We appoint the Advocates noted below or any one of them
my/our lawful Advocate or Advocates for fling the memorandum or appeal
or petition in the above matter for appearing before the National Green
Tribunal, Kolkata and conducting and arguing the same for depositing or
withdrawing any money in connection therewith for moving the Court in
any matter connected therewith, for preparing the paper book in the case
and for putting in papers, petition etc. On my/our behalf for filling, taking
back any documents for withdrawing suits or appeals or petitions with
permission to institute fresh suit etc. For signing and filling petitions of
compromise in connections with the said matter and for taking copies of
paper from the Record and I/We further say that any act. Done by my/our
said Advocate or Advocates or by any one them after accepting this
Vakalatnama, shall be considered as my/our Own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates
his or their fees as settled and all others sums that may be necessary to
carry out the requisition of the Court and otherwise to enable the said
Advocates to conduct the case properly. Falling which the said Advocates
after notice to me/us will be at liberty to withdraw from further conducting
the case

IN WITNESS WHERE OF I/WE sign and execute this vakalatnama on this
the 28th day of January, 2025

Name of Advocates
DEBORSHI DHAR, ADVOCATE
HIGH COURT CALCUTTA
CIRCUIT BENCH JALPAIGURI
Ph-9051195767
Email: deborshid69@gmail.com